

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4482
ANSWERED ON:30.08.2011
LAND TO HOSPITALS
Singh Rajkumari Ratna;Singh Shri Ganesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has allotted land at concessional rates to various hospitals in Delhi;
- (b) if so, the conditions under which these hospitals were given land at concessional rates;
- (c) whether the Government has received any complaints against such hospitals for not providing free treatment to the poor as per the conditions stipulated for allotment of concessional land to these hospitals;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in each case?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): Yes, Madam.

(b)

(i): The conditions under which these Hospitals were given land at concessional rates by DDA is enclosed as Annexure - I

(ii): The conditions under which these Hospitals were given land at concessional rates by L&DO is enclosed as Annexure - II

(c)&(d): The Directorate of Health Services, Govt. of Delhi is concerned with the issue of monitoring of free treatment of the weaker section of the society.

(e) : As and when any violation is brought to the notice of DDA and L&DO by Health Department, Govt. of NCT of Delhi, action is initiated against the defaulter as per terms and conditions of allotment/lease deed.